

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE TWENTY FIFTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 5983 OF 2026

Between:

Byram Nagalaxmi, D/o. Byram Padmaiah, Age. 36 years, Occ. Student, R/o. 6-6-46, Gandhi Road, Karimnagar, Telanganan-505001.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical & Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not permitting the petitioner to exercise web-options for admission into PG-Medical course for the academic year 2025-26 under Management Quota Category MQ.1, MQ.2 and MQ.3 for next phase of stray vacancy round counselling and subsequent phase of counselling as illegal, arbitrary, unconstitutional and consequently direct the respondents to permit the petitioner to exercise web-options for admission into PG-Medical course for the academic year 2025-26 under Management Quota Category MQ.1, MQ.2 and MQ.3 for next phase of stray vacancy round counselling and subsequent phase of counseling.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to permit the petitioner to exercise web-options for admission into PG-Medical course for the academic year 2025-26 under Management Quota Category MQ.1, MQ.2 and MQ.3 for next phase of stray vacancy round counselling and subsequent phase of counselling pending disposal of the writ petition.

Counsel for the Petitioner: SRI L.RAM SINGH

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.5983 of 2026

DATED: 25.02.2026

Between:

Byram Nagalaxmi D/o. Byram Padmaiah

... Petitioner

AND

The State of Telangana
represented by its Principal Secretary,
Medical & Health Family Welfare Department,
Secretariat Buildings,
Hyderabad-500 055 & another

... Respondents

ORDER:

Heard Mr. L.Ram Singh, learned counsel appearing for the petitioner and Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University'), appearing for respondent No.2.

2. Petitioner got registered for Management Quota Sub-Category 1 (MQ1) and MQ2 (NRI) and participated in the counselling and secured PG seat in the second round under NRI Quota. However, there was some delay in arranging fee, to which she could not report at the college within the stipulated time by 4.30 P.M. on

04.02.2026. Now she wants to exercise web option for further round of counselling. Therefore, she has approached this Court.

3. The learned Standing Counsel for the University submits that the web counselling for admission to the stray vacancies for NRI Quota has already been closed yesterday. The admissions are to be closed by 28.02.2026. In such circumstances, if such indulgence is allowed to the persons like the petitioner, the admission process may get delayed and the whole exercise would also be unworkable at this stage.

4. Having regard to the aforesaid facts and circumstances, since the petitioner has come too late in the day and the web counselling for admission to the stray vacancies for NRI Quota is also closed yesterday and the admission process is to be closed by 28.02.2026, we are not inclined to grant any relief in favour of the petitioner.

5. The instant Writ Petition is, accordingly, dismissed. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI L.RAM SINGH, Advocate [OPUC]
2. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
3. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad . [OUT]
4. Two CD Copies

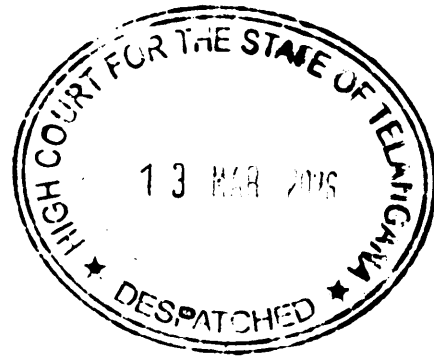
PMK
BS

HIGH COURT

DATED:25/02/2026

ORDER

WP.No.5983 of 2026



**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

⑦ PMA.
11/3/26.